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കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III

Commissionerate of Land Revenue

PATHANAMTHITTA DISTRICT

Thiruvalla Taluk

FORM 16

[See Subsection (2) of Section 49]

NOTICE OF SALE OF IMMOVABLE PROPERTY

No.B5-2014/421/3/500
B7-6/2011/3/500. 25th April 2017.

Whereas the immovable properties belonging to Smt. Anitha C. John W/o John, C. P., Chandraviruthil House, Kulakkadu, Thiruvalla (Defaulter) and mentioned in the schedule below have been attached for the recovery of arrears amounting to (1) ` 1,40,38,488+12% interest from 21-8-2013 + 7.5% CC under CDRF and (2) ` 19,11,521+ interest of ` 4,63,313 +1% monthly interest from 6-2-2011+ 7.5% collection charge under VAT which sum is recoverable together with interest at for the period commencing immediately after the due date and costs, charges and expenses of the proceedings for the recovery thereof.

And whereas the undersigned has ordered the sale of the attached property mentioned in the annexed schedule in satisfaction of the said arrears, cost, charges and expenses.

And whereas on the 22-6-2017 (the date fixed for the sale) there will be due there under a sum of rupees mentioned as above including costs and interest.

Notice is hereby given that in the absence of any order of postponement the said property shall be sold by Tahsildar, Thiruvalla in public auction at 11 a.m. on the said 22-6-2017 at Village Office, Thiruvalla (Place).

The sale will be of the property of the defaulter above named as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against each lot.

The property will be put up for sale in the lots, specified in the schedule. If the amount to be realized by sale is satisfied by the sale of a portion of the property, the sale shall immediately be stopped with respect to the remainder. The sale will be stopped if, before any lot is knocked down the arrears mentioned, interest payable and costs (including the cost of the sale) are tendered to the officer conducting the sale or proof is given to his satisfaction that the amount of such arrears, interest and costs have been paid to the undersigned.

At the sale, the public generally are invited to bid either personally or by duly authorised agent. Subject to the provisions of Section 50 of the Kerala Revenue Recovery Act, no officer or other person having any duty to perform in connection with this sale shall however, either directly or indirectly bid for, acquire any interest in the property sold.

The sale shall be subject to the conditions prescribed in Section 49 of the Kerala Revenue Recovery Act 1968, and the rules made thereunder and to the following further conditions:—

(i) The particulars specified in the annexed schedule have been stated to the best of the information of the undersigned, but the undersigned shall not be answerable for any error, misstatement or omission in this notice.

(ii) The amounts by which the biddings are to be increased shall be determined by the officer conducting the sale. In the event of any dispute arising as to the amount bid, as to the bidder, the lot shall at once be again put up to auction.

(iii) The highest bidder shall be declared to the purchaser of any lot provided always that he is legally qualified to bid, and provided that it shall be in the discretion of the undersigned to decline acceptance of the highest bid when the bid is less than the reserve price, if any fixed or when the price offered appears so clearly inadequate as to make it advisable to do so.

(iv) For reasons recorded it shall be in the discretion of the officer conducting the sale to adjourn it subject always to the provisions contained in Section 49 of the Kerala Recovery Act 1968.

(v) The person declared to be purchaser shall pay immediately after such declaration a deposit of 15% on the amount of his purchase money to the officer conducting the sale and in the default of such deposit, the property shall under Section 49 of the act, be put up again and resold. The full amount of the purchase money payable shall be paid by the purchaser to the undersigned on or before the 30th day from the date of the sale of the property, exclusive of such day or if the 30th day be a Sunday or other holiday then on the first office day after the 30th day. In default of payment within the period mentioned above, the property shall be resold after the issue of fresh notice of sale. The deposit after defraying the expenses of the sale, shall be liable to be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum of which it may subsequently be sold.

Office of the Tahsildar and
Executive Magistrate,
Thiruvalla.

(Sd.)
Authorised Officer.